CP 602/2(41)/NCLT/MB/MAH/2017

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH CP 602/2(41)/NCLT/MB/MAH/2017

CORAM:

M. K. Shrawat, Member (Judicial) Bhaskara Pantula Mohan, Member (Judicial)

In the matter of Section 2(41) of the Companies Act, 2013

In the matter of M/s. O. L. C. I. Engineering India Private Limited

For the Applicants:

Mr. Sachin Dedhia - Practicing Company Secretary – Authorised Representative for the Petitioners.

CORRIGENDUM ORDER

- A practipe has been made before this Bench, by the Authorised Representative for the M/s. O. L. C. I. Engineering India Private Limited (Applicant Company), vide Letter dated 4th January, 2018, seeking permission of this Bench for the following rectifications:-
 - 1) The name of the Company in the said order.
 - 2) The Act under which the Company was incorporated.
- Further it is submitted that, in the said order, inadvertently the name of the Company is mentioned incorrectly. Hence, the name is to be read as "O. L. C. I. Engineering India Private Limited" in place of "O. L. I. C. Engineering India Private Limited"
- 3. Further, the Act under which the Company was incorporated as mentioned in Para 3 of the said order be read as "under the provisions of Companies Act, 2013" in place of "under the provisions of Companies Act, 1956".
- 4. Rest of the order remains unaltered.
- 5. Ordered Accordingly.



BHASKARA PANTULA MOHAN MEMBER (JUDICIAL) Sd/- ur

M. K. SHRAWAT MEMBER (JUDICIAL)

Dated : 09.01.2018